

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency) No. 32 of 2021**

**Under section 61 (4) of the Insolvency & Bankruptcy Code 2016  
(Arising out of Order dated 27/1/2021 IA/587/IB/2020in IBA No.257/2019  
passed by the Hon'ble National Company Law Tribunal, Chennai Bench**

**IN THE MATTER OF:**

P. Naveen Chakravarthy,  
New No. 32, Old. No.6, Jamalia Nagar,  
Perambur High Road, Chennai – 600012

... Appellant

V

1. Ramakrishnan Sadasivam.  
Liquidator of MK Cables & Conductors Private Limited,  
Old No.22, New No.28, Menod Street,  
Purasawalkam, Chennai 600 007.

2. Punjab National Bank,  
ARMB Branch, PNB Towers,  
Mezzanine Floor, 46-49,  
Royapettah High Road, Chennai 600 014

... Respondent

Present

For the Appellant : Mr.R.Venkadavaradhan, Advocate  
For M.Deepak Narayanan, Advocate

For the Respondent No.1: Mr.T.Ravichandran, Advocate

For the Respondent No.2 : M/s Arti Singh, Advocate

**ORDER**  
**(VIRTUAL MODE)**

Heard Mr.R.Venkadavaradhan, appearing for the Appellant. At this stage for the Respondent No.1, Mr.T.Ravichandran, Learned Counsel appears and informs this 'Tribunal' that he undertakes to file 'Vakalath' on behalf of the Respondent No.1 and seeks time to file 'Reply/Response/Counter' of the Respondent No.1 and accordingly he is permitted to file 'Reply/Response/Counter' of the Respondent No.1 within two weeks from today. The Learned Counsel for the Respondent No.1

shall serve a copy of the 'Reply/Response/Counter' of the Respondent No.1 to the Learned Counsel for the Appellant as well as to the Learned Counsel for the Respondent No.2, one week before the next date of hearing.

2. For the Respondent No.2, M/s Arti Singh, Learned Counsel seeks time to file 'Reply/Response/Counter' of the Respondent No.2 and is accordingly granted two weeks time to file 'Reply/Response/Counter' of the Respondent No.2. The Learned Counsel for the Second Respondent shall serve copy of the 'Reply/Response/Counter' of the Respondent No.2 to the Learned Counsel for the 'Appellant' as well as the Learned Counsel for the Respondent No.1 one week before the next date of hearing. Soon after the receipt of the 'Reply/Response/Counter' of the Respondents No.1 and 2, it is open to the Learned Counsel for the 'Appellant' to file 'Rejoinder', if any, within 3 days thereafter.

3. It is made clear that copy of the 'Reply/Response/Counter' of the Respondent No1 and Respondent No.2 as well as the 'Rejoinder' of the 'Appellant', if any, shall be filed before the 'Office of the Registry' not only through e-filing but also through 'Hard Copy' well in advance before the next date of hearing.

4. The Learned Counsel for the 'Appellant' is directed to serve the Appeal Paper Book (Material Papers) to the Learned Counsel for the Respondent No.1 and 2, within 3 days from today.

5. The 'Office of the Registry' is directed to 'List' the matter on 26.4.2021.

***[Justice Venugopal M]  
Member (Judicial)***

***[ V.P.Singh]  
Member (Technical)***

**9.4.2021**

*HR*